

ORISSA ACT 7 OF 2009

***THE ORISSA GRAMA PANCHAYATS (AMENDMENT) ACT, 2008**

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AN ACT FURTHER TO AMEND THE ORISSA GRAMA
PANCHAYATS ACT, 1964.

BE it enacted by the Legislature of the State of Orissa in
the Fifty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Grama Panchayats
(Amendment) Act, 2008.

Amendment
of section
122.

2. In the Orissa Grama Panchayats Act, 1964, in section 122,—

(a) for sub-section (2) including Explanation thereto, the
following sub-section shall be substituted, namely:—

“(2) The V.L.Ws working in a district shall, for the purpose of
sub-section (1), act as Executive Officers within the local area of
such Grama or Gramas as may be assigned to them by the Collector.

Explanation.—For the purpose of sub-section (2), the
expression ‘V.L.Ws’ means Village Level Workers appointed by
the Collector for implementing different developmental schemes
relating to different levels of Panchayats in the State.”;and

(b) for sub-section (3), the following sub-section shall be
substituted, namely:—

“(3) Subject to the provisions of sub-section (1), the
Executive Officer shall function under the control and supervision of
the Grama Panchayat.”.

* For the Bill, See *Orissa Gazette* Extraordinary dated
the..... (No.), [I Legis-52/08]